

SECTION XI  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

LISTED ON: 05.01.2016  
COURT NO. 4  
ITEM NO. 3

**INTERLOCUTORY APPLICATION NO. 1**  
(Application for condonation of delay in filing SLP)  
IN  
**PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) CG.. NO. 20091 OF 2014**  
WITH PRAYER FOR INTERIM RELIEF

STATE OF U.P & ORS.

...PETITIONERS

VERSUS

BALDEO RAJ

...RESPONDENT

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 20.07.2015 with an office report dated 16.07.2015 when the Court was pleased to pass the following order:

“Mr. P.N. Misra, learned senior counsel appearing for the petitioners, prays for and is granted four weeks' time to file a counter affidavit, filed before the High Court, to demonstrate that there was specific averment made in the counter affidavit that actual physical possession of the land in-dispute has been taken over.”

It is submitted for the information of the Hon'ble Court that Mr. Abhish Kumar, Counsel for the Petitioner has filed copy of counter affidavit filed before the High Court as directed by this Hon'ble Court vide order dated 20.07.2015 and the same has been included in the Paper Books.

The matter above mentioned is listed before the Hon'ble Court with this Report.

Dated this the 04<sup>th</sup> day of January, 2016.

**ASSISTANT REGISTRAR**

Copy to:

1 Mr. Abhish Kumar, Advocate

**ASSISTANT REGISTRAR**